भारत सरकार कारपोरेट कार्य मंत्रालय कार्यालय प्रादेशिक निदेशक (उत्तरी क्षेत्र) बी-2 विंग, द्वितीय तल पर्यावरण भवन, सी0जी0ओ0 कम्पलेक्स, नई दिल्ली- 110003



GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS
OFFICE OF THE REGIONAL
DIRECTOR
(NORTHERN REGION)
B-2 Wing, 2nd Floor, Paryavaran Bhawan,
CGO Complex, New Delhi — 110003.

^{फोन}/Phone: 011-

24366038/8260/8261 फैक्स/Fax: 011-24366039

n 4 NOV 2016

वेबसाइट/Website; www.mca.gov.in

BY SPEED POST

Dated:

No.6/MISC/T-1/2016/ 7717

To,

The Secretary
Ministry of Corporate Affairs,
New Delhi-110001

Kind Attention: Shri Ashish Kushwaha, Director, e-Governance Cell, MCA.

Sub: Publication/ uploading of notice of hearing of Amalgamation/arrangement etc. on the website of the Ministry-reg

Sir.

I am directed to refer to the above subject and to state that Hon'ble Company Judge in the High Court of Delhi has interalia directed in following case-

(i) C.P. No. 827 of 2016 and Order dated 09.09.2016

that the notice of hearing will also be uploaded on the website of the MCA and the petitioner will supply the copy of the advertisement to be published to the RD/ROC and the O.L.

A copy of the above mentioned Order along with a copy of the advertisement received from the Petitioner/Advocate of the petitioner companies are enclosed herewith. You are therefore, requested to upload the copy of the Advertisement on the website of the MCA.

Encls: As above

Yours faithfully

(B.Mishra) Joint Director

Copy to- The Registrar of Companies, Delhi & Haryana for information.

8 allpix AL)

Mill Car

\$~56

* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CO.PET. 827/2016

IN THE MATTER OF GIFFORD INDIA PRIVATE LIMITED

..... Petitioner

Through:

Mr. Rajeev Kumar, Adv.

Ms. Aparna Mudiam, AROC for RD Mr. Manish K. Bishnoi, Adv. for OL

CORAM:

HON'BLE MR. JUSTICE R.K.GAUBA

ORDER

%

09.09.2016

- 1. Issue notice to the RD/ROC and the OL.
- 2. Mr Manish K. Bishnoi, Advocate accepts notice on behalf of the OL, while Ms Aparna Mudiam, Asstt. ROC accepts notice on behalf of the RD/ROC.
- 3. Learned counsel for the petitioners will supply copies of the paper book both to the RD/ ROC and the OL. Reply/ report be filed within six weeks. Rejoinder thereto, if any, be filed before the next date of hearing.
- 4. The petitioners will publish the notice of hearing in the Business Standard [(in English), Delhi Edition] and the *Jansatta* [(in Hindi), Delhi Edition]. Notice of hearing will also be uploaded on the website of the petitioners as also on the websites of the OL and the Ministry of Corporate Affairs. For this purpose, the petitioners will supply a copy of the advertisement to be published to the RD/ROC and the OL.
- 5. Renotify on 6th March, 2017.

R.K.GAUBA, J.

SEPTEMBER 09, 2016 vk माननीय उच्च न्यायालय दिल्ली, नई दिल्ली में (मूल कम्पनी क्षेत्राधिकार) कम्पनी याचिका संख्या 2018 का 827 सम्बंधित कम्पनी आवेदन पत्र (एम) संख्या 2016 का 120 कम्पनीज अधिनियम 1958 के मामले में और कम्पनीज अधिनियम 1958 की हारा 391 से 394 के मामले में और इनके बीच में एकीकरण की योजना के मामले में

गिफोर्ड इण्डिया प्राइवेट लिमिटेड ' (यह कायनी क्रमानीन क्रमानीन (यह कम्पर्गी कम्प्रील अधिरियम 1956 के मुक्कानों के अधीनरूप निगमित है और इसका पंजीकृत कार्यालय 30, मोहन सिंह प्लेस, कनाँट प्लेस, नई दिल्ली — 110001 में रिधत हैं) यार्षिकाकर्ता — 1 / इस्तांतरणकर्ता कम्पनी

और

रामबोल इण्डिया प्राइवेट लिमिटेड

(यह कम्पनीं कम्पनीज अधिनियम 1956 के प्रावधानों के अधीनस्थ निगमित है और इसका पंजीकृत कार्यालय 30, मोहन सिहं प्लेस, कर्नेट प्लेस, नई दिल्ली — 110001 में स्थित है)

याचिकाकर्ता-2/हस्तांतरी कम्पनी

याचिका का विज्ञापन एतदद्वारा सूचित किया जाता है कि 07.09.2016 को उपरोक्त नाम के यायिकाकर्ताओ द्वारा मिफोर्ड इण्डिया प्राइवेट लिमिटेड और रामबोल इण्डिया प्राइवेट लिमिटेड और इनके एकीकरण की योजना हेतु माननीय उच्च न्यायालय दिल्ली की मंजूरी प्राप्त करने के लिए कन्यनीज अधिनियम 1956 की धाराओं 391 से 394, के अधिनस्थ एक यायिका प्रस्तुत की गई थी और 09.09.2016 को स्वीकार की गई थी और कंबित याचिका 06.03.2017 को प्रांत 10.30 बंजे माननीय कम्पनी न्यायधीश के समझ सुनवाई हेतु निवारित हैं।

समझ सुनवाड हतु । निकारत है।
यदि कोई व्यक्ति याधिका के सहयोग अथवा विशेष हेतु इच्छुक है तो यह अपनी इच्छा स्वंय के द्वारा
अथवा अपने अधिवक्ता के द्वारा हस्ताक्षारित अपने नाम तथा पते के साथ सूचना प्रेषित करे। जो कि
याधिकाकर्ताओं के अधिवक्ता के पास याधिका की सुनवाई हेतु निर्धारित तिथि से कम से कम 5 दिन
से ज्यादा विकास से नहीं पहुंचना चाहिए यदि वह याधिका के प्रतिवाद हेतु इच्छुक है तो विशेष के
आधारों अथवा शपथम की एक प्रति इस प्रकार की सूचना के साथ प्रस्तुत करनी होगी। याधिका
की एक प्रति किसी भी व्यक्ति के द्वारा मांगे जाने पर अधोहस्ताक्षरी द्वारा उक्त के लिए निर्धारित
राशि का भुगतान करने पर उक्त के लिये आवश्यक किसी व्यक्ति को प्रस्तुत की जाऐगी।

दिनांकः 23.09.2016 स्थानः नई दिल्ली

हस्ताक्षर हस्ताक्षर महेश अगरवाल/राजीव कुमार याचिकाकर्ता कम्पनीयो के अधिवक्ता अभ बाबर लेन, पहला तल, बंगाली मर्किट,नई दिल्ली—110001 फोन न;-23354330/23738122

IN THE HIGH COURT OF DELHI AT NEW DELHI (ORIGINAL COMPANY JURISDICTION) COMPANY PETITION NO. 827 OF 2016 COMPANY PETHION NO. 827 OF 2016
CONNECTED WITH
COMPANY APPLICATION (M) NO. 129 OF 2016
In the matter of Companies Act, 1956
And in the matter of Sections 391 to 394 of the Companies Act, 1956

AND
In the matter of Scheme of Arrangement
Between

Between
Gifford India Private Limited, A Company incorporated under the provisions of the Companies Act, 1956 and having its Registered Office at 30, Mohan Singh Place, Connaught Place, New Delhi-110 001
Petitioner-1/Transferor Company

Ramboli India Private Limited, A Company incorporated under the provisions of the Companies Act, 1956 and having its Registered Office at 36, Mohan Singh Place, Connaught Place, New Dethi-110.001

Petitioner-2/Transferee Company

NOTICE OF PETITION

NOTICE OF PETITION

A notice is hereby given that a Petition under Sections 391 to 394 of the Companies Act, 1956, for approval of the Scheme of Arrangement between Gifford India Private Limited and Ramboli India Private Limited was presented by the Petitioners on 07.09.2016 and was admitted on 09.09.2016 and the said Petition has now been fixed for hearing before the Hon'ble Company Judge on 06.03.2017 at 10.30 a.m. Any person desirous to supporting or opposing the said Petition should send to the Petitioners' Advocate, notice of his intention, signed by him or his advocate with his name and address, so as to reach the Petitioners' Advocate not later than 5 (five) days before the date fixed for the hearing of the Petition. Where he seeks to oppose the Petition, the grounds of opposition or a copy of the affidavit should be furnished with such notice. A copy of the Petition will be furnished by the undersigned to any person requiring the same on payment of the prescribed charges for the same.

Sell-

Mahosh Agarwal/Rajeev Kumar

Place: New Delhi Date: 23.09,2016

Advocate for the Petitioners 34, Babar Lang, First Floor, Bengali Market, New Delhi-110 001, Phone No. 23354330/23738122